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Mr. B.K. Shar	nma, P.K.Ti	
Mr. S. AV.	St. C.S	Court Orders
entational application and planting at a state of the sta	The state of the s	
	\$21.11.97	Let this case be listed on 26.11.97 so that Mr G.Sarma, learned Addl.C.G.S.C
flor approation is in form and the fine C. F. of Rs. 50/-	1	for the respondents may receive instruction.
1PO DD No 7.5.2328 Dated 36-3-37	- 	Member Vice-Chairman
en leave Dy. Registrar	pg S	, vicinities vicinitie
Si godin	(a) 24/11	On the prayer of Mr G. Sarma, learned
20-11 Re-gristra	7	Addl. C.G.S.C., 10 days further time allowed for instructions.
, ' '	1	List it on 3.12.97.
	nkm a	Meinber Vice-Chairman
÷ .	1 1/1/12	
	3.12.97 _{4.}	One weeks further time allowed on the prayer of Mr G. Sarma, learned Addl. C.G.S.C. List it on 11.12.97.
	nkm	Member Vice-Chairman
. ,	11-12-97	Learned Addl.C.G.S.C.Mr.G.Sarma
n111-055		prays for short adjournment to receive
M. G. Sarme Hold-PES.C. In not him Appearance	1	instructions. Mr.S.Sharma learned counsel
AR.	r	for the applicant has no objection. List it on 17-12-97 for Admission.
1611	1 -	

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Vice-Chairman

17-12-97

Heard Mr.B.K. Sharma learned counsel appearing on behalf of the applicant and Mr.G.Sharma Addl.C.G.S.C. for the respondents.

Application is admitted. Two. weeks time is allowed for filing of written statement.

List it on 5-1-98 for Admiss orders.

21.12.77.

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NO Written Statement has leen Lied.

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Mr G. Sarma, learned Addl. C.G.S.C. submits that all grievances of the applicant been redressed and the publication of the formal notification will take sometime. A letter has also been placed before this court. This be kept in the file. The notification shall be published within two months from today. B.K. Sharma, learned counsel for the applicant, submits that he has no objection grievance is redressed the manner mentioned in the 'said letter.

Accordingly the application is closed. However, liberty given to the applicant approach this Tribunal if it is not done.

6.1.98

The application is accordingly disposed of.

Member

Vice-Chairman

Copy of the order has been fact to the disection framing the said to the parties.

Jeen n'de 0.00. 154 to 158 dt 23/1.98, nkm

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